

Judges (Conditions of Service) Act, 1954:—

(i) G.S.R. 502, dated the 7th April, 1979 publishing the High Court Judges Travelling Allowances (Amendment) Rules, 1979.

(ii) G.S.R. No 562, dated the 21st April, 1979, publishing the High Court Judges (Amendment) Rules, 1979, alongwith an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-4577/79 for (i) and (ii)].

The Cost of Accounting Records (Tractors) Amendment Rules, 1979

SHRI S. D. PATIL: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), Notification G.S.R. No: 660 dated the 12th May, 1979, publishing the Cost Accounting Records (Tractors) Amendment Rules, 1979, under sub-section (3) of section 642 of the Companies Act, 1956 [Placed in Library. See No. LT-4579/79]

Notification under the Special Courts Act, 1979

SHRI S. D. PATIL: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Justice) Notifications S.O. No. 323(E), dated the 30th May, 1979, under section 13 of the Special Courts Act, 1979. [Placed in Library. See No. LT-4578/79].

I. The Reserve Bank of India (Maintenance of Services) Ordinance, 1979 (No. 4 of 1979).

II. The Additional Emoluments (Compulsory Deposit) Amendment Ordinance, 1979 (No. 5 of 1979).

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): Sir, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Cons-

titution, a copy each (in English and Hindi) of the following Ordinances:—

(i) The Reserve Bank of India (Maintenance of Services) Ordinance, 1979 (No. 4 of 1979).

[Placed in Library. See No. LT-4563/79].

(ii) The Additional Emoluments (Compulsory Deposit) Amendment Ordinance 1979 (No. 5 of 1979). [Placed in Library. See No. LT-4564/79].

SHRI KALYAN ROY (West Bengal). What is he placing?

DR. RAM KRIPAL SINHA: The Order Paper has been circulated to you.

SHRI BHUPESH GUPTA (West Bengal): Sir, he is laying on the Table of the House two Ordinances which have been issued five days before the session. One ordinance relates to the Reserve Bank of India (Maintenance of Services) and another, The Additional Emoluments (Compulsory Deposit). First of all, Sir, we object to this kind of fraud on Parliament with a view to suppressing the strike of the Reserve Bank employees. When Parliament was meeting, five days before an Ordinance has been issued. Strike has been declared illegal and we say that we are not in the emergency. This is emergency. Strike has been declared illegal. Employees are being arrested from their homes. Threatening is going on all over the country. This is how this Government is behaving.

Not only that, we read in the newspapers that Mr. Charan Singh, Mr. Morarji Desai and others are thinking of a general attack on the working class banning strikes. And Mr. Morarji Desai has been threatened that he would be bringing the P. D. Act. This is what they are doing. Thus a cowardly conspiracy is on foot on the part of this bankrupt Government which does not know how to